

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

ORIGINAL APPLICATION NO. 02 OF 2019

IN THE MATTER OF:

Pawan Kumar Sharma, MLA

..... Applicant

Versus

Govt. of NCT of Delhi

..... Respondent

NDOH:- 28.01.2020

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Filed by

(D.K. Singh)
Sr. Env. Engineer

New Delhi:
Dated: 24.01.2020

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ORIGINAL APPLICATION NO 02 OF 2019

IN THE MATTER OF:

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..... Respondent

STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 27.11.2019.

1. That this Hon`ble Tribunal in above referred matter vide its order dated 27.11.2019 ordered as follows:

“ 4. Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi.”

2. That, regarding use of Recycled Products from C & D Waste, Department of Urban Development, Govt. of NCT of Delhi has issued Order Dated 06.07.2016 for compliance by all Municipal / Local Govt. Bodies in Delhi, Public Works Department, Irrigation & Flood Control Department, DSIIDC, DJB & Departments and Organisations of GNCTD involved in Construction/Maintenance of Civil Works.

Copy of the order dated 06.07.2016 issued by Department of Urban Development, Govt. of NCT of Delhi, is annexed as **Annexure -1.**

3. That, further in the meeting held on 24.04.2019, Annual off take target of total 16.07 Lakh Metric Tons was fixed by the Ministry of Housing & Urban Affairs (MoHUA), Govt. of India for various agencies for off take of C & D Recycled

(2)

Materials in the Financial Year 2019 – 2020 and copy of the Letter dated 30.05.2019 of MoHUA in this regard is annexed as **Annexure –2.**

4. That DPCC had issued letter dated 11.04.2019 followed by Reminder Letter dated 08.08.2019 to the North Delhi Municipal Corporation (North DMC) for taking necessary action to get rid of / removal of huge deposition of Construction and Demolition Waste in front of main boundary wall / main gate of the Construction and Demolition Waste Processing Facility at Jahangirpuri and to submit an action plan in this regard to Delhi Pollution Control Committee.

Copy of the letter dated 11.04.2019 issued to North DMC was enclosed as Annexure – B of the Status Report filed before the Hon'ble Tribunal on 18.04.2019.

Copy of the Reminder Letter dated 08.08.2019 issued to North DMC was enclosed as Annexure – 5 of the Status Report filed before the Hon'ble Tribunal on 08.08.2019.

5. That, North DMC with respect to the letter dated 08.08.2019 of DPCC, has informed vide letter dated 14.11.2019 that about 500- 600 MT unclaimed C&D waste is lifted on daily basis by the concessionaire from local dumping sites and transported to the C&D Waste Processing Plant. In addition to this, about 600 - 1000 MT of C&D waste is also received in the Plant on daily basis from other agencies, namely, PWD, DDA, DMRC etc. Since commissioning of C&D Waste Processing Plant in the year 2009, approx. 45.51 lakh MT C&D waste has been received out of which only 2.39 Lakh MT is lying unprocessed.

That North DMC has further informed that MoHUA has fixed annual target of about 17 Lakh MT for utilization of recycled material by different government agencies. The target for North DMC was fixed for use of 25,000 MT C&D recycled material and 1,00,000 MT of unprocessed waste during the current financial year. Instructions were issued by North DMC for use of C&D waste recycled produce in all development works. During the current financial year (up to 30.09.2019) North DMC has utilized 38,410 MT of C&D waste recycled material against the annual target of 25,000 MT and 70,730 MT unprocessed C&D waste against annual target of 1, 00,000 MT at the Bhalswa Sanitary Landfill site to avoid frequent incidents of fire breakout.

Copy of the letter dated 14.11.2019 of North DMC is annexed as **Annexure –3.**

6. That, pursuant to the order dated 27.11.2019 of this Hon'ble Tribunal, a meeting was convened by the Principal Secretary (Environment) Cum Chairman, DPCC on 02.01.2020 on the directions of Chief Secretary. Representatives of Urban Development Department, GNCT Delhi, Municipal Corporations (North DMC, EDMC & SDMC), Delhi Cantonment Board, DDA, PWD, Irrigation & Flood Control Department, DMRC, DSIIDC, DUSIB, Delhi Jal Board, Environment Department, Delhi Pollution Control Committee and other Departments were present in the meeting.

Copy of the minutes of the meeting held on 02.01.2020 is annexed as Annexure-4.

7. That, as decided in the said meeting held on 02.01.2020, following Directions under section 5 of the Environment (Protection) Act, 1986, read along with the Construction and Demolition Waste Management Rules, 2016, were issued to various Government Departments / Agencies on 14.01.2020 :

(i) That the NHAI , NBCC, CPWD, DDA, DMRC, PWD, DSIIDC, I&FCD, NDMC, East DMC, South DMC , North DMC , DUSIB, DTTDC, NDPL & BSES and other Departments & Organisations in NCT of Delhi (which are involved in construction / maintenance of civil works), shall expedite & maximize the utilization of C&D Waste Recycled Materials / Products of the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in their projects to meet the targets fixed by MoHUA and shall also comply with the order dated 06.07.2016 of Department of Urban Development, Govt. of NCT of Delhi regarding use of recycled products from Construction & Demolition Waste and inform in this regard to UD Department and DPCC within a week from the date of issuance of these directions , failing which constructions being carried out by these Departments / Agencies will be stopped in Delhi.

(ii) That the above mentioned Government Departments / Agencies shall submit their requirements and proposal for utilization of C&D Recycled Materials / Products and also about the use of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to North DMC within a week from the date of issuance of these directions.

- (4)
- (iii) That North DMC shall coordinate with various Departments and help the operator of said facility at Jahangirpuri for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying outside of the premises near the boundary wall of said plant.
- (iv) That North DMC shall compile the information and requirements given by various Departments and send the compiled report alongwith its recommendations for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to UD Department and DPCC within 10 Days from the date of issuance of these directions.
- (v) That Payment of Bills of Contractors shall be stopped by the above mentioned Government Departments / Agencies, if Products / Recycled Products from the Construction and Demolition Waste Processing Facilities in Delhi are not being used by the Contractors in their projects as per the above mentioned order dated 06.07.2016 of Department of Urban Development, Govt. of NCT of Delhi.

That the above mentioned Government Departments / Agencies shall ensure compliance with respect to said directions at (i) to (v) above within the stipulated time failing which necessary action as per the provisions of the Environment (Protection) Act, 1986 read along with the Construction and Demolition Waste Management Rules, 2016, may be taken.

Copy of the Directions under section 5 of the Environment (Protection) Act, 1986, read along with the Construction and Demolition Waste Management Rules, 2016, issued to various Government Departments / Agencies on 14.01.2020 is annexed as **Annexure-5.**

8. That, DO Letters have been issued by the Chief Secretary, Govt. of NCT of Delhi on 15.01.2020 to National Highways Authority of India (NHAI), Central Public Works Department (CPWD), NBCC(India) Limited, Delhi Development Authority (DDA) for taking action urgently to overcome/redress the problem of accumulated C&D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi particularly at Jahangirpuri (Burari) & Shastri Park by expediting & maximizing the utilization of C&D Waste Recycled Materials / Products of the 3 existing C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in the projects of their

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organization to meet the targets fixed by MoHUA. These organizations have also been requested to submit the requirement and proposal for utilization of C&D Recycled Materials/ Products and use of unprocessed C&D Waste lying at C&D Waste Processing Facility at Jahangirpuri (Burari) to North DMC which is compiling the information.

Copy of the DO Letters issued by the Chief Secretary, Govt. of NCT of Delhi on 15.01.2020 to NHAI, CPWD, NBCC (India) Limited & DDA are collectively annexed as **Annexure-6.**

9. That, DPCC has finalised the specifications for procurement of particulate monitors (PM_{2.5} and PM₁₀) for the monitoring of the ambient air quality by installing an appropriate monitoring station at the relevant site and tenders are being issued shortly.
10. That, as per the information vide Email dated 02.01.2020 provided by M/s IL & FS Environmental Infrastructure & Services Limited which is operating the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera), cumulative off take of C & D Recycled Materials by the various Govt. Departments in Delhi in the period of 01.04.2019 to 15.12.2019 was 2.58598 Lakh Metric Tons (16.09 % of the Target of 16.07 Lakh Metric Tons fixed by MoHUA for the Financial Year 2019 – 2020).

Now as per the information provided by M/s IL & FS Environmental Infrastructure & Services Limited on 23.01.2020, cumulative off take of C & D Recycled Materials by the various Govt. Departments in Delhi in the period of 01.04.2019 to 15.01.2020 is 2.83523 Lakh Metric Tons.

There is off take of 24925 MT of C & D Recycled Materials by the various Govt. Departments in Delhi from the above mentioned 3 operating C & D Waste Processing Facilities in Delhi in the period of 15.12.2019 to 15.01.2020.

There is off take of 57437.83 MT of C & D Recycled Materials by the various Govt. Departments & Private Parties in Delhi (Govt. Departments - 24512 MT and Private Parties - 32924.87 MT) from the C & D Waste Processing Facility at Jahangirpuri (Burari) in the period of 15.12.2019 to 15.01.2020.

Copy of Email dated 23.01.2020 received from M/s IL & FS Environmental Infrastructure & Services Limited regarding cumulative off take of C & D Recycled Materials by the various Govt. Departments in Delhi in the period of 01.04.2019 to 15.01.2020 is annexed as **Annexure-7.**

From the above information provided by M/s IL & FS Environmental Infrastructure & Services Limited there is improvement in off take/ lifting of the C & D Recycled Materials by the various Govt. Departments in Delhi and it will help in reduction of the accumulated C&D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi including C&D Waste Processing Facility at Jahangirpuri (Burari).

11. That details of Construction and Demolition (C & D) Waste Management including Existing Operational and Proposed Construction and Demolition Waste Processing Facilities in Delhi are submitted as below :

Approximately 3900 TPD of Construction and Demolition Waste (C&D Waste) is generated in Delhi which requires dedicated handling mechanism and disposal thereof. Accordingly, separate collection and transport infrastructure of C&D Waste has been set up under which the C&D Waste is collected at ear marked sites identified by the 3 Municipal Corporations (North DMC, EDMC & SDMC), New Delhi Municipal Council (NDMC) & Delhi Cantonment Board (DCB) and the same is transported to the 3 Construction and Demolition Waste Processing / Recycling Facilities / Plants functioning in Delhi. The existing capacity of Construction and Demolition Waste Processing / Recycling plants in Delhi is 2650 TPD, as given in following Table :

Construction and Demolition Waste Processing Facilities & Proposed Expansion

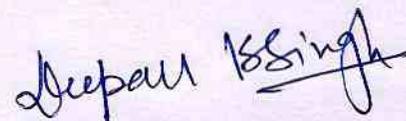
S. No.	C & D Waste Processing Facility	Existing Capacity (in TPD)	Proposed Expansion for Additional Waste Processing Capacity (in TPD)
1	North DMC C & D Waste Processing Facility at Jahangir Puri (Being operated by IL&FS)	2000	---
2	East DMC C & D Waste Processing Facility at Shastri Park (Being operated by IL&FS)	500	500
3	DMRC C & D Waste Processing Facility at DMR C Site Rani Khera (Being operated by IL&FS)	150	---
	Total	2650	500

Proposed New Construction and Demolition Waste Processing Facilities

S. No	Proposed Site of C& D Waste Processing Facility	Proposed Waste Processing Capacity (in TPD)
1	Bakkarwala (South DMC)	500 (expandable upto 1000 TPD)
2	Maidangarhi (South DMC)	1000
2	Ranikhera (North DMC)	1000
4	Libaspur(PWD)	500
	Total	3000

In these processing facilities, Paver Blocks, Kerb Stones, Bricks, Aggregates, Sand and Soil of BIS standards are being produced out of the C&D waste which are further used in the infrastructure projects, thus fresh requirement of natural resources is minimized. With the existing and proposed processing facilities, it is expected that the entire C&D waste generated in Delhi will be managed properly in a scientific manner.

That, above action taken report may please be taken on record for consideration/ further directions please.



(Deepak Kumar Singh)

Sr. Env. Engineer,

Delhi Pollution Control Committee

New Delhi

Dated : 24.01.2020

DEPARTMENT OF URBAN DEVELOPMENT
GOVT. OF NCT OF DELHI
9th LEVEL, C-WING, DELHI SACHIVALAYA
I.P. ESTATE, NEW DELHI-110002

F. No. 7(84)/AD/LB/2016/ 5782-5805

Dated: 6.7.16

ORDER

Sub : Use of Recycled Products from Construction & Demolition Waste.

Whereas, Govt. of India accords high priority to Swatchh Bharat and sanitation measures as a tool to synergize dynamic growth & sustainability.

Whereas, in this direction, Govt. has [comprehensively inter-alia revised waste management rules and] notified a new rule, namely Construction and Demolition (C & D) Waste Management Rule, 2016.

Whereas, the major objective of these rules is environmentally sound management of waste, & simultaneously promoting a circular economy through resource recovery and reuse, which in turn is aimed at combating and mitigating climate change phenomenon.

Whereas, Rule 9(1) of the Construction & Demolition Waste Management Rules, 2016 requires the Secretary in-charge of development in State Government to prepare policy w.r.t. management of construction & demolition waste in accordance with the provisions of these rules within one year.

Whereas, the Rule 9(4) of the said rules makes procurement of materials made from Construction and Demolition waste mandatory to a certain percentage (say 10-20%) in municipal and Government contracts subject to strict quality control.

Whereas, one Construction & Demolition Waste Processing plant is already operational in Delhi at Shastri Park (under administrative control of East Delhi Municipal Corporation) & more such proposed plants [at Tikri Kalan, Libaspur (PWD Projects) and at Mundka (DMRC Project)] are under process of being set up in Delhi.

Whereas, the Rule 6, also enlists as duty of Local authority, inter alia at Sl.No.9 to device appropriate measures for management of Construction & Demolition Waste generated including processing facility and for using the recycled products in the best possible manner.

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Whereas, an advisory was issued by GNCTD on 27th July 2015, mandating use of recycled C & D Waste products in Delhi. An advisory in continuation of the same was also issued on 14.9.2015 by Dy. Secretary (PWD/UD).

GNCTD hereby orders following measures for compliance of all Municipal/Local Govt. bodies in Delhi, Public Works Department, Irrigation & Flood Control, DSIIDC, DJB & departments and Organisations of GNCTD involved in Construction/Maintenance of Civil Works :

- (1) A minimum of 2% of C&D recycled products shall be used for building works.
- (2) 10% of C&D products shall be used for Road works.
- (3) Urban Local Bodies (ULBs) in Delhi shall mandate 5% use of C&D recycled products for non structural application by all, including private individuals. This condition shall be introduced by modifications in byelaws, if necessary, & by including the same condition in the building plan approval.
- (4) All above conditions, including those mentioned in the office advisory No.23(232)/E-in-C Projects/PWD/2015-16/17902-23 dated 14.9.2015 (adoption of prescribed construction practices, testing the quality of recycled products, installation of on site C&D waste processing plant in redevelopment projects costing more than Rs.500 crores etc.) shall be included in all relevant Civil work tenders i.e. Notice Inviting Tenders, Work Orders & Contract agreements etc. for strict compliance.
- (5) Compliance of these conditions shall be verified and certified by the concerned Executive Engineer before verifying & certifying the bills for payments in any such contract.
- (6) and intimate the action taken/compliance report .


(Ramesh Negi)
Pr. Secretary (UD)

F. No. 7(84)/AD/LB/2016/ 578 2-58 5

Dated 6.7.16

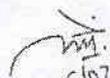
Copy to :

- 1. The Pr. Secretary (PWD), 5th Level, Delhi Sectt., Delhi.
- 2. Commissioner, East Delhi Municipal Corporation.
- 3. Commissioner, North Delhi Municipal Corporation.
- 4. Commissioner, South Delhi Municipal Corporation.
- 5. Managing Director, DSIIDC, Bombay Life Building, Cannaught Place, New Delhi.
- 6. Director General, CPWD, Nirman Bhawan, New Delhi-110011.
- 7. Engineer-in-Chief, PWD, MSO Building, IP Estate, New Delhi.
- 8. Engineer Member, DDA, Vikas Sadan, INA, New Delhi-110023.

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9. CEO, DJB, Varunalaya, Jhandewalan, New Delhi.
10. Chief Engineer (I&FC), ISBT Building, Kashmere Gate, New Delhi.
11. CEO, DUSIB, Punarwas Bhawan, IP Estate, New Delhi.
12. Chief Engineer (Northern Railway), Baroda House, New Delhi-110001.
13. Chief Engineer, DTTDC, 18-A, DDA SCO Complex, Defence Colony, New Delhi-110024.
14. Executive Officer, Delhi Cantonment Board, Delhi Cantt., New Delhi-110010.
15. CEO, BSES, Nehru Place, New Delhi.
16. CEO, NDPL, Hudson Lane, Kingsway Camp, New Delhi.
17. CEO, Yamuna Power Lighting, Karkardooma, New Delhi.
18. Chief Engineer, RCW, DMRC, Barakamba Road, Cannught Place New Delhi.
19. Officer Incharge, DTL/PGCL, Rajghat Power House, New Delhi.
20. Officer Incharge, DTL/PGCL, Loni Road, New Delhi.
21. Chairman, NDMC, Palika Bhawan, Cannught Place, New Delhi.
22. Chairman, DPCC, ISBT Building, Kashmere Gate, New Delhi.
23. Spl. Secretary, UD Department, GNCTD.


06/07/2016
(Onkar Marathe)
Dy. Director (LB)

URGENT.

Annexure-2

क. संजय मूर्ति

अपर सचिव

K. Sanjay Murthy

Additional Secretary



सत्यमेव जयते



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भारत सरकार
आवासन और शहरी कार्य मंत्रालय
निर्माण भवन, नई दिल्ली-110011

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GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
NIRMAN BHAWAN, NEW DELHI-110011

DO No. K-14011/81/2014-UT.IV

Dated 30th May, 2019

Dear Sir,

This is with reference to the High Level Task Force meeting taken by Principal Secretary to PM on 04.04.2019 and subsequent instructions issued by you on 09.04.2019 regarding off-take of C&D recycled wastes materials. It is informed that a meeting was held on 24.04.2019 in the Ministry of Housing & Urban Affairs and a target of 16,07,000 MT was fixed for use of C&D recycled material by various Departments (Copy enclosed). The Departments were also requested to provide item-wise and month-wise requirement of C&D materials as per these targets enabling IL&FS Environmental Infrastructure & Services Limited to plan accordingly.

As against this target, as of 15th May 2019 only 31,700 MT has been the off-take. May I request your kind intervention for having the Departments to convey month-wise requirement of C&D recycled materials as well as ensure its off-take so as to meet the targets within the year?

With regards .

Yours sincerely,

K Sanjay Murthy
(K Sanjay Murthy)

Shri Vijay Kumar Dev
Chief Secretary
Government of NCT of Delhi
Delhi Secretariat
I P Estate
New Delhi 110 002

2439/WMC/11
03/06/19

re put up

~~TEC (Priyanka)~~

~~WMC - 11~~
31/5/19

Pl. take necessary action.

~~31/6/19~~
31/6/19
EE (NKS)

04/06



tel. : 011-23061787/23061061, E-mail : sanjay.murthy@gov.in

URL : <http://mohua.gov.in>



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Udyog Vihar Phase-IV	W	www.ilfsenv.com
Gurugram-122001		www.ilfsindia.com
Haryana		
India		

Date: 28.05.2019

To,
Shri Sanjay Murthy, IAS
Additional Secretary (W&H),
Ministry of Housing & Urban Affairs,
Government of India,
Nirman Bhawan, New Delhi-110011

Sub: Off-take of C&D Recycled Materials by Government Departments during 2019-20
Ref: Minutes of the Meeting held on 24.04.2019 at Nirman Bhawan under the Chairmanship of
AS (W), MoHUA (Annexure-A)

Dear Sir,

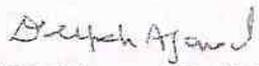
It is informed that off-take of C&D recycled materials by all the Government Departments (except NHAI) during the month of April 19 is 26,907 MT against target of 5,07,000 MT and NIL against target of 10 lakh MT by NHAI.

As decided in the meeting all the Government Departments were required to submit item wise & month wise requirement of C&D recycled materials by 30th April 2019 but the same are yet to be received.

NHAI has also not taken any positive action to lift recycled aggregates for road construction works.

I am enclosing department wise off-take of C&D recycled materials during the period 1st April 19 to 15th May 19 for your kind perusal as Annexure B.

With Warm Regards


Deepak Agarwal, Ex IOFS
Senior Vice President

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Annexure-B

Month wise Off-take of C&D Recycled Materials by the Government Departments in Delhi for the month of 1st April to 15th May 19

S.N.	Name of Government Departments	Target FY 2019-20 (MT)	Offtake April 19 (MT)	Offtake 15 th May 19 (MT)	Offtake from 1st April to 15 th May 19 (MT)
1	CPWD	15000	159	15	174
2	NBCC	30000	Nil	Nil	Nil
3	DMRC	1000	Nil	Nil	Nil
4	Railway Board	1000	Nil	Nil	Nil
5	NHAI	10,00,000	Nil	Nil	Nil
6	DDA	50000	1025	351	1376
7	PWD	1,00,000	649	196	845
8	DSIIDC	2,00,000	2622	Nil	2622
9	Irrigation & Flood Control	1,00,000	9510	760	10270
10	New Delhi Municipal Council	10000	183	29	212
11	East Delhi Municipal Corporation	25000	1242	128	1370
12	South Delhi Municipal Corporation	50000	6694	1291	7985
13	North Delhi Municipal Corporation	25000	4823	2023	6846
Total		15,07,000	26,907	4,793	31700

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Annexure - A

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Minutes of the meeting held on 24.04.2019 at Nirman Bhawan under the Chairmanship of Addl. Secy. (D) to review the mandatory use of C&D recycled products for civil works as per C&D Waste Management Rules.

A review meeting was held on 24.04.2019 at Nirman Bhawan under the Chairmanship of AS (D) to review the off take of the C&D recycled produce by the Government Departments for the period 01.06.2018 to 31.03.2019 & fixation of off take target for the Financial Year 2019-20.

List of participants is attached as annexure.

2. AS (D) in his introductory remarks, congratulated the Government Departments for lifting C&D recycled materials to the extent of 1,90,991 MT against the target of 2,87,424 MT during the period 01.06.2018 to 31.03.2019, which is three times higher than the last year. Chairman specially appreciated the DSIIDC, South Delhi Municipal Corporation, East Delhi Municipal Corporation and North Delhi Municipal Corporation for exceeding their C&D off take targets.

3. AS (D) informed that in the recent review meeting of High Level Task Force chaired by the Principal Secretary to PM on 04.04.2019 had directed all the government departments to utilize full quantity of 6.4 lakh MT of processed C&D recycled materials and 10.8 lakhs MT of unprocessed C&D Waste during the current year and bring the inventory to zero level. CS Delhi had also issued necessary instruction to all Departments vide their letter No. F.10(44)/Env./2017/Vol-III/Pt.File-3/8587-8592 dated 09.04.2019.

4. A presentation was made by IL&FS Environmental Infrastructure & Services Ltd. (IEISL) which is operating the three C&D waste processing plants in Delhi. The presentation covered the off take of the C&D recycled materials by the government departments for the period 1st June, 2018 to 31st March, 2019.

5. Innovative ways of how processed C&D Waste was used by DSIIDC & MCD was Shared and bulk users like NHAI were requested to look at these innovative ways to meet their targets.

6. The target for use of C&D recycled materials for the current year was fixed as following:

Name of Govt. Dept.	Target 2019-20 (MT)
CPWD	15,000
NBCC	30,000
DMRC	1,000
Railway Board	1,000
NHAI*	10,00,000
DDA	50,000
PWD	1,00,000
DSIIDC	2,00,000
Irrigation & Flood Control	1,00,000
New Delhi Municipal Council	10,000
East Delhi Municipal Corporation	25,000
South Delhi Municipal Corporation	50,000
North Delhi Municipal Corporation**	25,000
Total	16,07,000

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*NHAI will find a solution to utilize the C&D recycled material in their projects and also look into the possibilities of blending it with the virgin material.

**NDMC volunteered to lift 1,00,000 MT of unprocessed C&D waste for usage in the landfill.

At the end, Chairman requested all the departments to forward item wise and month wise requirement of C&D recycled materials as per 2019-20 targets to the Ministry of Housing & Urban Affairs with a copy to IL&FS Environmental Infrastructure & Services Ltd. by 30th April, 2019 to ensure smooth availability of the material.

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IL&FS

- 16. Shri Deepak Agarwal, Sr. Vice-President
- 17. Shri Sandeep Malhotra, Sr, Manager
- 18. Shri Mohit Kaushik, Manager

NDMC

- 19. Shri S.K. Jha, CE

DMRC

- 20. Shri Vikash Singhal, DGM
- 21. Shri Sunil Tyagi, CE

PWD

- 22. Shri V.K. Singh, PM/FI
- 23. Shri J.K. Mishra, EE

NHAI

- 24. Shri R.P. Singh, GM(T)
- 25. Ms. Akta Kumari, DGM(T)

Irrigation and Flood Control

- 26. Shri Sanjay Saxena, CE
- 27. Shri O.P. Srivastava, CE

DSIIDC

- 28. Shri Sunil Tyagi, CE

Delhi Jal Board

- 29. Shri Deep Mala, EE

99

17

Annexure

List of Participants (24.04.2019)

Ministry of Housing and Urban Affairs

1. Shri K. Sanjay Murthy, Additional Secretary (D)
2. Ms. M. Janaki , DS (UT-I)

-In chair

CPWD

3. Shri K.M. Soni, ADG (TD)
4. Shri Harish Kumar, DDG(W)
5. Shri Akheles kumar, EE
6. Shri Harnam Singh, CPM

SDMC

7. Shri Rajiv Kumar Jain, SE

EDMC

8. Shri Pardeep Khandelwal, CE
9. Shri Arun Kumar, SE

North DMC

10. Shri Madan Lal, EE
11. Shri Sunil Dawar, AE

DDA

12. Shri Shailendra Sharma, EM
13. Shri R.K. Bhanwari, SE
14. Shri Anil Behki, Director (Works)

NBCC

15. Ms. Sunita Purswani, CGM

वर्षा जोशी, भा०प्र०से०
VARSHA JOSHI, IAS
आयुक्त
Commissioner



Delhi Pollution Control Committee
Dairy No. 62319
15 NOV 2019
MS
Sign. of Receiving Officer

Annexure - 3

882

18

उत्तरी दिल्ली नगर निगम
चौथा तल, डॉ. एस.पी. मुखर्जी सिविक सेन्टर
जवाहर लाल नेहरू मार्ग
नई दिल्ली-110002
NORTH DELHI MUNICIPAL CORPORATION
4th Floor, Dr. S.P. Mukherjee Civic Centre
Jawahar Lal Nehru Marg
New Delhi-110002

D.O.No.: D-511/CMR/NDMC/EC/19
Dated: 14/11/19

MS/9382
18/11/19
330/WMC-II
20/11/19

Dear Sir,

Please refer to your letter No.DPCC/EC/9311/WMC-II/2088, dated 08/08/2019 regarding submission of Action Plan for removal of heaps of C&D Waste in front of main boundary wall/gate of C&D Waste Processing Facility at Jahangirpuri, near Burari, Delhi.

In this regard, it is to inform that about 500 - 600 MT unclaimed C&D waste is lifted on daily basis by the concessionaire from local dumping sites and transported to the C&D Waste Processing Plant. In addition to this, about 600 - 1000 MT of C&D waste is also received in the Plant on daily basis from other agencies, namely, PWD, DDA, DMRC etc. Since commissioning of C&D Waste Processing Plant in the year 2009, approx. 45.51 lakh MT C&D waste has been received. As on 30/09/2019, about 2.39 Lakh MT unprocessed C&D waste and 5.72 Lakh MT processed/recycled produce is lying at the Plant due to inadequate utilization of the recycled produce by government agencies. Various authorities, such as, PMO; MoH&UA; Hon'ble L.G., Delhi; Chief Secretary, GNCTD etc. are periodically monitoring the utilization of recycled C&D material with all executing government agencies. It is to further inform that during the meeting convened by Addl. Secretary, MoHUA on 24/04/2019 annual targets for utilization of recycled material were fixed for different government agencies totalling about 17 lakh MT. The target for North DMC was fixed for use of 25,000 MT C&D recycled material and 1,00,000 MT of unprocessed waste during the current financial year. Instructions were already issued for taking mandatory provision of items based on C&D waste recycled produce in all development works and order has been placed to the agency - M/s IL&FS on 06/12/2018. During the current financial year (upto 30/09/2019) we have utilized 38,410 MT of C&D waste recycled material against the annual target of 25,000 MT. Further, we have also utilized 70,730 MT unprocessed C&D waste against annual target of 1,00,000 MT at the Bhalswa Sanitary Landfill site to avoid frequent incidents of fire breakout. The utilization of unprocessed & processed C&D Waste produce by North DMC was appreciated during the meeting convened by the Addl. Secretary (D&UT), MoH&UA, GoI on 11/09/2019.

In view of the position explained above, it is submitted that huge stockpile of processed and unprocessed C&D waste at the C&D Waste Processing Plant can only be cleared with cooperation of government agencies by maximum utilization of C&D waste recycled produce in their development works.

With regards,

Yours sincerely

Shri Arun Mishra,
Member Secretary,
Delhi Pollution Control Committee,
Department of Environment, GNCTD,
5th Floor, ISBT Building, Kashmere Gate,
New Delhi-110 006.

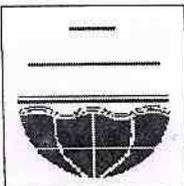
14/11/19
(VARSHA JOSHI)

MS
10/11/19
20/11/2019
BE/11/19
TEC (L&K/11/19)
25/11/19

URGENT

By Speed post / Email

Hon'ble NGT Matter



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC / EC / 9311 / WMC-II / 2014-15/3015 - 3043

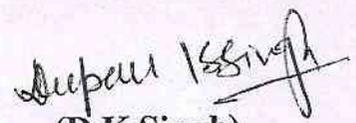
Dated: 13-01-2020

Sub : Minutes of the Meeting of Pr. Secretary (Env.) Cum Chairman, DPCC, held on 02.01.2020 w.r.t order dated 27.11.2019 of Hon'ble National Green Tribunal in O.A No. 02/2019 (Regarding C & D Waste Processing Facility at Jahangirpuri and related issues).

Please find enclosed herewith Minutes of the Meeting of Pr. Secretary (Env.) Cum Chairman, DPCC, held on 02.01.2020 at 3:30 P.M in his Conference Room at 9th Level , Delhi Secretariat w.r.t the order dated 27.11.2019 of Hon'ble National Green Tribunal in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA vs Govt. of NCT Delhi, for necessary action.

All the concerned Departments / Agencies are required to take necessary action urgently and send the Information / Action Taken Report to North Delhi Municipal Corporation, Urban Development Department, GNCTD & DPCC within the timeline given in the said Minutes(latest by 20.01.2020) through email and also in Hard Copy.

Information/Action Taken Report is to be provided to DPCC at following Email : dpcc.wmc2.delhi@gmail.com and Hard copy is to be sent to the Member Secretary, DPCC, by 20.01.2020.


(D.K.Singh)

Sr. Env. Engineer (WMC-II)
Delhi Pollution Control Committee

To,

- 1.The Vice Chairman, Delhi Development Authority, VikasSadan, INA, Delhi-110023.
- 2.The Chairman, National Highways Authority of India, G 5 & 6, Sector 10, Dwarka, New Delhi-110075
- 3.The Managing Director,National Building Construction Corporation, NBCC Bhawan, Lodhi Road, Delhi-110003.
- 4.The Managing Director, Delhi Metro Rail Corporation, Metro Bhawan, Fire Brigade Lane, Barakhambha Road, New Delhi -110001.
- 5.The Principal Secretary, Public Works Department, 5th Level, Delhi Secretariat, I.P.Estate, Delhi-02
- 6.The Secretary, Urban Development Department , Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P.Estate, New Delhi -110002.
- 7.The Director General, Central Public Works Department, NirmanBhawan, New Delhi-110011.

Contd...2

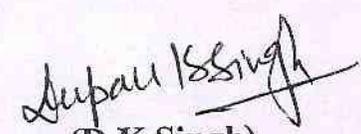
(921)

20

8. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
9. The Chairman, New Delhi Municipal Council, Palika Kendra Building, Parliament Street, Delhi-110001.
10. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi - 110002
11. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002
12. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, UdyogSadan, Patparganj Industrial Area, Delhi-110092
13. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, Delhi-110010
14. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi-110005
15. The Commissioner of Industries, Govt. of NCT of Delhi. 419, UdyogSadan, FIE Patparganj, Delhi-110092.
16. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. , N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
17. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi - 110031.
18. The Secretary Cum Commissioner, Development Department, GNCTD, 5/9, Under Hills Road, Delhi-110054.
19. The Managing Director, Delhi Tourism and Transport Development Corporation, 18, Block A, Defence Colony, New Delhi -110049.
20. The Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, Delhi-110002.
21. The Chief Executive Officer, Tata Power Delhi Distribution Limited, NDPL House, Hudson Lines, Kingsway Camp, Delhi-110009.
22. The Chief Executive Officer, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, Delhi -110019.
23. The Chief Executive Officer, BSES Yamuna Power Limited, Shakti Kiran Building, Karkardooma, Delhi -110092.
24. M/s IL & FS Environmental Infrastructure & Services Limited, 2nd & 3rd Floor, M.M. Tower, Plot No. 8 & 9, Udyog Vihar, Phase IV, Gurgaon, Haryana - 122001.

Copy to :

1. The Member Secretary, DPCC.
2. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi.
3. In-Charge Air (Lab), DPCC.
4. Incharges of All CMCs (CMC I/II/III/IV/V/VI/VII)
5. PS to Pr. Secretary (Env) Cum Chairman, DPCC.


(D.K. Singh)

Sr. Env. Engineer (WMC-II)
Delhi Pollution Control Committee

Minutes of the Meeting of Pr. Secretary (Env.) Cum Chairman, DPCC, held on 02.01.2020 at 3:30 P.M in the conference room at 9th Level , Delhi Secretariat w.r.t the order dated 27.11.2019 of Hon'ble National Green Tribunal in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA vs Govt. of NCT Delhi

Attendance Sheet is enclosed as Annexure –“A”.

Representatives of Urban Development Department, GNCT Delhi, Municipal Corporations (North DMC, EDMC & SDMC), Delhi Cantonment Board, DDA, PWD, Irrigation & Flood Control Department, DMRC, DSIIDC, DUSIB, Delhi Jal Board, Environment Department , Delhi Pollution Control Committee and other Departments were present in the meeting.

At the outset of the meeting the case and directions given by the Hon'ble National Green Tribunal (NGT) in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA vs Govt. of NCT Delhi were briefed. It was informed that in the said matter following directions have been given by the Hon'ble NGT vide order dated 27.11.2019 :

“Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi.”

Annual off take target (**Total 16.07 Lakh Metric Tons**) fixed by the Ministry of Housing & Urban Affairs (MoHUA) , Govt. of India for various Govt. Departments in Delhi for off take of C & D Recycled Materials in the **Financial Year 2019 – 2020** and the cumulative off take [**2.58 Lakh Metric Tons (16.09%** of the Target for the Financial Year 2019 – 2020)] of C & D Recycled Materials by the various Govt. Departments in Delhi in the period of **01.04.2019 to 15.12.2019** was also briefed in the meeting.

The information provided by M/s IL & FS Environmental Infrastructure & Services Limited, which is operating the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) regarding off take of C & D Recycled Materials by the various Govt. Departments in Delhi in the period of **01.04.2019 to 15.12.2019** is enclosed as Annexure –“B”.

As per the information provided by M/s IL & FS Environmental Infrastructure & Services Limited, off take of C & D Recycled Materials by following Authorities / Departments are substantially below the targets given by MoHUA ;

- National Highways Authority of India (NHAI) -- **0.05 %** (533MT against the target of 10,00,000 MT)
- National Building Construction Corporation (NBCC) -- **3.09 %** (926 MT against the target of 30,000 MT)
- Central Public Works Department (CPWD) -- **19.19 %** (2878 MT against the target of 15,000 MT)
- Public Works Department (PWD) -- **16.9 %**(16900 MT against the target of 1,00,000 MT)
- DSIIDC -- **13.63 %**(27252MT against the target of 2,00,000 MT)
- Delhi Metro Rail Corporation (DMRC) -- **Nil** (0 against the target of 1,000 MT)
- Railway Board -- **Nil** (0 against the target of 1,000 MT)

It was informed by the representative of North DMC that 1.83 Lakh MT of unprocessed C&D Waste is lying outside of the premises near the boundary wall and there is total inventory of 5.33 Lakh MT C & D Waste recovered materials at the C & D Waste Processing Facility at Jahangirpuri (Burari).

It was informed by the representative of EDMC that approx. 5 Lakh MT of C& D Legacy Waste and there is inventory of approx. 80,000 MT C&D Waste recovered materials at the C & D Waste Processing Facility at Shastri Park.

Representative of DSIIDC informed that due to completion of work in 35 Assembly constituencies DSIIDC is doing construction work in 9 Assembly constituencies and therefore scope of utilization of C&D Recycled materials has been reduced.

After discussions following decisions were taken :

- 1. All the Govt. Departments / Agencies** including the Departments / Agencies mentioned in **Annexure –“B”** shall expedite & maximize the utilization of C&D Waste Recycled Materials / Products of the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in their projects to meet the targets fixed by MOHUA and shall also comply with the order dated 06.07.2016 of Department of Urban Development, Govt. of NCT of Delhi regarding use of recycled products from Construction & Demolition Waste and inform in this regard to UD Department and DPCC within a week.
 - 2. All the Govt. Departments / Agencies** shall submit their requirements and proposal for utilization of C&D Recycled Materials / Products and also about the use of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to North DMC within a week. North DMC shall coordinate with various Departments and help the operator of said facility at Jahangirpuri for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying outside of the premises near the boundary wall of said plant.
 - North DMC shall compile** the information and requirements given by various Departments and send the compiled report alongwith its recommendations for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to UD Department and DPCC within 10 Days.
 - 3. Irrigation & Flood Control Department** shall increase its target for utilization of C&D Recycled Materials / Products to compensate the reduction in requirement of such products by DSIIDC.
 - 4. PWD shall ensure** the utilization of C&D Recycled Materials / Products from the above mentioned C & D Waste Processing Facilities in their projects particularly in ongoing road constructions and bridges in Delhi and inform in this regard to UD Department and DPCC within a week.
 - 5.Directions shall be issued by DPCC** to NHAI, NBCC, CPWD, PWD, Municipal Corporations/ Local Bodies, DDA, DSIIDC, I&FCD, DMRC etc. for utilization of C&D Recycled Materials / Products from the above mentioned C & D Waste Processing Facilities in Delhi.
 - 6. Directions shall be issued by all the Consent Management Cells (CMCs) of DPCC** to the Ready Mix Concrete (RMC) Plants in Delhi to utilize C&D Recycled Materials in their plants as Raw materials.
 - 7. DO Letters may also be issued by Chief Secretary** to NHAI, NBCC, CPWD and DDA.
 - 8. All the Municipal Corporations / Local Bodies shall inform** regarding C&D Waste generation, its Management including C&D Waste Processing Facilities and adequacy of C&D Waste Processing in their area of Jurisdiction to UD Department and DPCC within a week.
 - 9. Air Laboratory of DPCC** to take necessary action w.r.t. installation of appropriate Ambient Air Quality Monitoring Station at the relevant site as per the directions of Hon'ble National Green Tribunal in the said order dated 27.11.2019.
- All the Departments shall take urgent necessary action and submit their report to the concerned Department as mentioned above.**

The meeting ended with a vote of thanks to the Chair.

(918)

Annexure - "A"

23

ATTENDANCE SHEET

Subject : Meeting of Pr. Secy (Env) Cum Chairman, DPCC w.r.t. the Directions of Hon'ble National Green Tribunal in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA vs Govt. of NCT Delhi (Related to C & D Waste Processing Facility at Jahangirpuri)

Date : 02.01.2020

Time : 3 : 30 PM

Venue : Conference Hall of Health Department, 9th Level, Delhi Secretariat, I.P. Estate, Delhi-02.

Sl. No.	Name of Officer	Designation & Organization	Mobile No.	Email	Signature
1	Sh. Sanjeev Khirwar	Pr. Secy (Environment) Govt. of NCT of Delhi	9811318939	senv@nic.in	In Chair
2	Sunil Tyagi	CE DSIIDC	971778805		
3	J.K. MISHRA	EE, PWD	8527625511		
4	Pardeep Bami	Chief Engineer North DMC	9717788070	cesndmc@gmail.com	
5	Pardeep Chandelwal	CE, EDMC	9717788004	pardeepchandelwal@gmail.com	
6	Sunil Dawaar	AE/CD Plant North DMC	9717788415	sunildawaar@gmail.com	
7	Sharat Kumar	SE (Env) DSIIDC	988255278	sharatsidi@gmail.com	
8	Mukesh Gupta	CE, DSIIDC	9996259028	ceiadside@gmail.com	
9	M. P. Goyal	Secretary	9717593520	mohampgdpce@gmail.com	
10	Anil J. Kauran	Managr./Env DMRC	8527664443	aniljkauran@gmail.com	
11	M C RAM	SE, DJB	9654288204		
12	COL PK DOGRA (Retd)	Consultant DCB	8920969445	ceodelhicunt@gmail.com	
13	CHARAN SINGH JAZAN	CE DDA	9910056107	cedesig@gmail.com	
14	RAJENDER KUMAR	DDA Executive Engineer	9868878558	cedesgm@gmail.com	
15	DEEPAK KUMAR	S.O., CD Deptt	9891768547		

916

Annexure - "B"

WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>

25

Departmentwise sale data

2 messages

Sapna.Rathore@ilfsindia.com <Sapna.Rathore@ilfsindia.com>
To: WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>

Thu, Jan 2, 2020 at 12:43 PM

PFA

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 Offtake Government Department Wise from 1st April 19 to 31st December 19.xlsx
19K

Sapna.Rathore@ilfsindia.com <Sapna.Rathore@ilfsindia.com>
To: WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>

Thu, Jan 2, 2020 at 12:47 PM

----- Forwarded by Sapna Rathore/IEISL on 02-01-2020 12:47 -----
[Quoted text hidden]

 Offtake Government Department Wise from 1st April 19 to 31st December 19.xlsx
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Annexure - "B"

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26

Off-take of C&D Recycled Materials by the Government Departments in Delhi

S.N.	Name of Government Departments	Annual Offtake Target Fixed by MoHUA (FY 2019-20) (MT)	Cummulative Offtake from 1st April 19 to 15th December 19 (MT)	Percentage (%)
1	CPWD	15000	2878	19.19
2	NBCC	30000	926	3.09
3	DMRC	1000	0	Nil
4	Railway Board	1000	0	Nil
5	NHAI	10,00,000	533	0.05
6	DDA	50000	31459	62.92
7	PWD	100000	16900	16.90
8	DSIIDC	200000	27252	13.63
9	Irrigation & Flood Control	100000	87370	87.37
10	New Delhi Municipal Council	10000	2615	26.15
11	East Delhi Municipal Corporation	25000	12527	50.11
12	South Delhi Municipal Corporation	50000	23323	46.65
13	North Delhi Municipal Corporation	25000	52815	211.26
Total		16,07,000	2,58,598	16.09



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/EC/9311/WMC-II/2014-15/3044-3068 Dated: 14-01-2020

Subject: Directions u/s 5 of the Environment (Protection) Act, 1986 read along with the Construction and Demolition Waste Management Rules, 2016.

Whereas, Ministry of Environment, Forest and Climate Change, Govt. of India had notified the Construction and Demolition Waste Management Rules, 2016, vide Gazette Notification published on 27.04.2016.

And whereas, as per Rule 8 (1) of the Construction and Demolition Waste Management Rules, 2016, Delhi Pollution Control Committee (DPCC) is to monitor the implementation of these Rules.

And whereas, as per Rule 9 (4) of the said Rules, procurement of materials made from Construction and Demolition Waste shall be made mandatory to a certain percentage (say 10-20%) in Municipal and Government contracts subject to strict quality control.

And whereas, application of material made from Construction and Demolition Waste and its products are mentioned in the Scheduled-II of the said "C&D Waste Management Rules".

And whereas, Department of Urban Development, Govt. of NCT of Delhi has already issued Order (F.No. 7(84)/AD/LB/2016/5782-5805) Dated 06.07.2016 regarding use of Recycled Products from C&D Waste including following measures to be taken for compliance by all Municipal / Local Govt. Bodies in Delhi, Public Works Department, Irrigation & Flood Control, DSIIDC, DJB & Departments and Organisations of GNCTD involved in Construction/Maintenance of Civil Works:

- (i) A minimum of 2% of C&D Recycled Products shall be used for building works.
- (ii) 10% of C&D Products shall be used for Road works.
- (iii) Urban Local Bodies (ULBs) in Delhi shall mandate 5% use of C&D recycled products for nonstructural application by all, including private individuals. This condition shall be introduced by modifications in byelaws if necessary, & by including the same condition in the building plan approval.
- (iv) Compliance of these conditions shall be verified and certified by the concerned Executive Engineer before verifying and certifying the bills for payments in any such contract.
- (v) Intimation of the action taken/compliance report.

And whereas, Ministry of Housing and Urban Affairs, Govt. of India, (MoHUA) has fixed the target of 16,07,000 MT for use of Construction and Demolition recycled materials by various Departments in the Financial Year 2019-20.

And whereas as per the information provided by M/s IL & FS Environmental Infrastructure & Services Limited, [which is operating the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera)] the cumulative off take of Construction and Demolition recycled materials by the various Govt. Departments in Delhi in the period of 01.04.2019 to 15.12.2019 is only 2.58 Lakh Metric Tons (16.09% of the Target for the Financial Year 2019 - 2020).

And whereas various directions have been given by the Hon'ble National Green Tribunal (NGT) in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA vs Govt. of NCT Delhi including following directions given by the Hon'ble NGT vide order dated 27.11.2019 :

"Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi."

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Now therefore, in view of the above and in exercise of the powers conferred upon Delhi Pollution Control Committee following Directions u/s 5 of the Environment (Protection) Act, 1986 read along with the Construction and Demolition Waste Management Rules, 2016 , as amended to date , are hereby issued to following Government Departments / Agencies with immediate effect :

1. That the NHAI , NBCC, CPWD, DDA, DMRC, PWD, DSIIDC, I&FCD, NDMC, East DMC, South DMC , North DMC , DUSIB, DTTDC, NDPL & BSES and other Departments & Organisations in NCT of Delhi (which are involved in construction / maintenance of civil works),shall expedite & maximize the utilization of C&D Waste Recycled Materials / Products of the 3 C & D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in their projects to meet the targets fixed by MoHUA and shall also comply with the order dated 06.07.2016 of Department of Urban Development, Govt. of NCT of Delhi regarding use of recycled products from Construction & Demolition Waste and inform in this regard to UD Department and DPCC within a week from the date of issuance of these directions , failing which constructions being carried out by these Departments / Agencies will be stopped in Delhi.
2. That the above mentioned Government Departments / Agencies shall submit their requirements and proposal for utilization of C&D Recycled Materials / Products and also about the use of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to North DMC within a week from the date of issuance of these directions.
3. That North DMC shall coordinate with various Departments and help the operator of said facility at Jahangirpuri for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying outside of the premises near the boundary wall of said plant.
4. That North DMC shall compile the information and requirements given by various Departments and send the compiled report alongwith its recommendations for utilization of C&D Recycled Materials / Products & removal of unprocessed C&D Waste lying at C & D Waste Processing Facility at Jahangirpuri (Burari) to UD Department and DPCC within 10 Days from the date of issuance of these directions.
5. That Payment of Bills of Contractors shall be stopped by the above mentioned Government Departments / Agencies, if Products / Recycled Products from the Construction and Demolition Waste Processing Facilities in Delhi are not being used by the Contractors in their projects as per the above mentioned order dated 06.07.2016 of Department of Urban Development, Govt. of NCT of Delhi.

That the above mentioned Government Departments / Agencies shall ensure compliance with respect to said directions at (i) to (v) above within the stipulated time failing which necessary action as per the provisions of the Environment (Protection) Act, 1986 read along with the Construction and Demolition Waste Management Rules, 2016, may be taken.

(Sanjeev Khilwar)
Pr. Secretary (Env) Cum Chairman,
Delhi Pollution Control Committee

To,

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
2. The Chairman, National Highways Authority of India, G 5 & 6, Sector 10, Dwarka, New Delhi-110075
3. The Managing Director, National Building Construction Corporation, NBCC Bhawan, Lodhi Road, Delhi-03.
4. The Managing Director, Delhi Metro Rail Corporation, Metro Bhawan, Fire Brigade Lane, Barakhambha Road, New Delhi -110001.
5. The Principal Secretary, Public Works Department, 5th Level, Delhi Secretariat, I.P.Estate, Delhi-02
6. The Secretary, Urban Development Department , Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P.Estate, New Delhi -110002.

Contd...3

7. The Director General, Central Public Works Department, Nirman Bhawan, New Delhi-110011.
8. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
9. The Chairman, New Delhi Municipal Council, Palika Kendra Building, Parliament Street, Delhi-110001.
10. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi - 110002
11. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002
12. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
13. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, Delhi-110010
14. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi-110005
15. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
16. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001
17. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi - 110031.
18. The Secretary Cum Commissioner, Development Department, GNCTD, 5/9, Under Hills Road, Delhi-110054.
19. The Managing Director, Delhi Tourism and Transport Development Corporation, 18, Block A, Defence Colony, New Delhi -110049.
20. The Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P.Estate, Delhi-02.
21. The Chief Executive Officer, Tata Power Delhi Distribution Limited, NDPL House, Hudson Lines, Kingsway Camp, Delhi-110009.
22. The Chief Executive Officer, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, Delhi -110019.
23. The Chief Executive Officer, BSES Yamuna Power Limited, Shakti Kiran Building, Karkardooma, Delhi -92.

Copy to :

1. The Member Secretary, DPCC.
2. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 110002.

(Sanjeev Khirwar)

Pr. Secretary (Env) cum Chairman,
Delhi Pollution Control Committee

विजय कुमार देव

VIJAY KUMAR DEV, I.A.S

मुख्य सचिव (20)
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकारChief Secretary
Government of NCT of DelhiDO No. DPCC/EC/9311/ 1122
January 15, 2020

Dear Dr Sukhbir,

Hon'ble National Green Tribunal vide order Dated 27.11.2019 (copy enclosed) has given various directions in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA Versus Govt. of NCT Delhi including following directions:-

"Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi."

As per the information provided by M/s IL&FS Environmental Infrastructure & Services Limited, off take of C&D Recycled Materials is substantially below the targets given by Ministry of Housing and Urban Affairs, Govt. of India (MoHUA) to National Highways Authority of India (NHAI) for the financial year 2019-2020 as mentioned in following table:-

Annual Offtake Target Fixed by MoHUA (FY 2019-2020)	Cumulative Offtake From 01.04.2019 to 15.12.2019	Percentage Offtake of Target
10,00,000 MT	533 MT	0.05 %

In view of the above, I would request you to take action urgently to overcome / redress the problem of accumulated C&D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi particularly at Jahangirpuri (Burari) & Shastri Park by expediting & maximizing the utilization of C&D Waste Recycled Materials / Products of the 3 existing C&D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in the projects of your Organization to meet the targets fixed by MoHUA.

It is also requested that your organization may submit the requirement and proposal for utilization of C&D Recycled Materials / Products and use of unprocessed C&D Waste lying at C&D Waste Processing Facility at Jahangirpuri (Burari) to North DMC which is compiling the information, within a week.

Warm regards,

Yours Sincerely,

(Vijay Kumar Dev)

Encl.: As above.

Dr. Sukhbir Singh Sandhu, IAS
Chairman (NHAI),
G-5 & 6, Sector 10, Dwarka,
New Delhi-110075.

ok

विजय कुमार देव

VIJAY KUMAR DEV, I.A.S


 मुख्य सचिव (31)
 राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार

 Chief Secretary
 Government of NCT of Delhi

 DO No.DPCC/EC/9311/ 1116
 January 15, 2020

Dear Sh Gupta,

Hon'ble National Green Tribunal vide order Dated 27.11.2019 (copy enclosed) has given various directions in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA Versus Govt. of NCT Delhi including following directions:-

"Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi."

As per the information provided by M/s IL&FS Environmental Infrastructure & Services Limited, offtake of C&D Recycled Materials is substantially below the targets given by Ministry of Housing and Urban Affairs, Govt. of India (MoHUA) to NBCC (India) Limited for the financial year 2019-2020 as mentioned in following table:-

Annual Offtake Target Fixed by MoHUA (FY 2019-2020)	Cumulative Offtake From 01.04.2019 to 15.12.2019	Percentage Offtake of Target
30,000 MT	926 MT	3.09 %

In view of the above, I would request you to take action urgently to overcome / redress the problem of accumulated C & D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi, particularly at Jahangirpuri (Burari) & Shastri Park by expediting & maximizing the utilization of C&D Waste Recycled Materials / Products of the 3 existing C&D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in the projects of your Organization to meet the targets fixed by MoHUA.

It is also requested that your organization may submit the requirement and proposal for utilization of C&D Recycled Materials / Products and use of unprocessed C&D Waste lying at C&D Waste Processing Facility at Jahangirpuri (Burari) to North DMC which is compiling the information, within a week.

Best regards,

Yours Sincerely,

 (Vijay Kumar Dev)
Encl.: As above.

Shri P.K. Gupta,
 Chairman & Managing Director,
 NBCC (India) Limited,
 NBCC Bhawan, Lodhi Road,
 New Delhi-110003.

दिल्ली सचिवालय, आई.पी.एस्टेट, नई दिल्ली-110002, फोन : 011-23392100, 011-23392101, फैक्स : 011-23392102

विजय कुमार देव

VIJAY KUMAR DEV, I.A.S



सत्यमेव जयते

मुख्य सचिव
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकारChief Secretary
Government of NCT of DelhiDO No.DPCC/EC/9311/119-112
January 15, 2020

Dear

Hon'ble National Green Tribunal vide Order dated 27.11.2019 (copy enclosed) has given various directions in O.A No. 02/2019 in the matter of Pawan Kumar Sharma, MLA Versus Govt. of NCT Delhi including following directions:-

"Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi."

As per the information provided by M/s IL&FS Environmental Infrastructure & Services Limited, offtake of C&D Recycled Materials is substantially below the targets given by Ministry of Housing and Urban Affairs, Govt. of India (MoHUA) to Central Public Works Department (CPWD) for the financial year 2019-2020 as mentioned in the following table:-

Annual Offtake Target Fixed by MoHUA (FY 2019-2020)	Cumulative Offtake From 01.04.2019 to 15.12.2019	Percentage Offtake of Target
15,000 MT	2878 MT	19.19 %

In view of the above, I would request you to take action urgently to overcome / redress the problem of accumulated C&D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi, particularly at Jahangirpuri (Burari) & Shastri Park, by expediting & maximizing the utilization of C&D Waste Recycled Materials / Products of the 3 existing C&D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in the projects of your Organization to meet the targets fixed by MoHUA.

It is also requested that your organization may submit the requirement and proposal for utilization of C&D Recycled Materials / Products and use of unprocessed C&D Waste lying at C&D Waste Processing Facility at Jahangirpuri (Burari) to North DMC which is compiling the information, within a week.

Yours Sincerely,

(Vijay Kumar Dev)

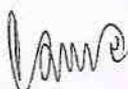
Encl.: As above.

Shri Prabhakar Singh,
Director General (CPWD),
A-Wing, Nirman Bhawan,
New Delhi-110011.

OK

Copy to:-

1. The Secretary, Ministry of Housing and Urban Affairs, Govt. of India, Nirman Bhawan, New Delhi-110011.
2. The Commissioner, North Delhi Municipal Corporation, 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002.


(Vijay Kumar Dev)

विजय कुमार देव
VIJAY KUMAR DEV, I.A.S



URGENT / NGT MATTER

मुख्य सचिव
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार

Chief Secretary
Government of NCT of Delhi

DO No.DPCC/EC/9311/ 1113
January 15, 2020

Dear Tarun,

Hon'ble National Green Tribunal vide Order dated 27.11.2019 (copy enclosed) has given various directions in OA No. 02/2019 in the matter of Pawan Kumar Sharma, MLA Versus Govt. of NCT Delhi including following directions:-

"Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi."

As per the information provided by M/s IL&FS Environmental Infrastructure & Services Limited, offtake of C&D Recycled Materials is substantially below the targets given by Ministry of Housing and Urban Affairs, Govt. of India (MoHUA) to Delhi Development Authority for the financial year 2019-2020 as mentioned in following table:-

Annual Offtake Target Fixed by MoHUA (FY 2019-2020)	Cumulative Offtake From 01.04.2019 to 15.12.2019	Percentage Offtake of Target
50,000 MT	31,459 MT	62.92 %

In view of the above, I would request you to take action urgently to overcome / redress the problem of accumulated C&D Waste (both Processed & Unprocessed) lying at the C&D Waste Processing Facilities in Delhi particularly at Jahangirpuri (Burari) & Shastri Park by expediting & maximizing the utilization of C&D Waste Recycled Materials / Products of the 3 existing C&D Waste Processing Facilities in Delhi at Jahangirpuri (Burari), Shastri Park & Mundka (Ranikhera) in the projects of your Organization to meet the targets fixed by MoHUA.

It is also requested that your organization may submit the requirement and proposal for utilization of C&D Recycled Materials / Products and use of unprocessed C&D Waste lying at C&D Waste Processing Facility at Jahangirpuri (Burari) to North DMC which is compiling the information, within a week.

Warm regards,

Yours Sincerely,

(Vijay Kumar Dev)

Encl.: As above.

✓ Shri Tarun Kapoor, IAS
Vice Chairman (DDA),
Vikas Sadan, INA,
New Delhi-110023.

दिल्ली सचिवालय, आई.पी.एस्टेट, नई दिल्ली-110002, फोन : 011-23392100, 011-23392101, फैक्स : 011-23392102

DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002, Tel. : 011-23392100, 011-23392101 Fax : 011-23392102
E-mail : csdelhi@nic.in

Item No. 01

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 02/2019

(With Report dated 08.08.2019)

Pawan Kumar Sharma, MLA

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 27.11.2019

GORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): None

For Respondent(s): Mr. Rajkumar, Advocate for DPCC

ORDER

1. The issue for consideration is the violation of environmental norms by IL & FS Company at Jahangirpuri, Delhi. Delhi Pollution Control Committee (DPCC) was required to furnish an action taken report in the matter.
2. The matter was last considered on 25.04.2019 in the light of status report dated 18.04.2018 filed by the DPCC to the effect that remedial action had been initiated. Accordingly, the Tribunal directed filing of further action taken report.
3. DPCC has filed report dated 08.08.2019 on 21.11.2019 *inter-alia* stating that certain remedial steps have been taken but online

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monitoring stations have not been installed even though it was so required as per conditions of authorization under the Construction & Demolition Waste Management Rules, 2016 on account of financial condition of the unit. It is further stated that there is huge deposition of C&D waste in front of main boundary wall/main gate of the C&D waste processing facility.

4. Let such waste be managed with the help of any other establishment requiring such waste in the construction process. The DPCC may monitor ambient air quality by installing an appropriate monitoring station at the relevant site. Having regard to the continuing impact of the existing problem on account of accumulated waste of 2.94 lakh MT on the ambient air quality, the Chief Secretary of Delhi may coordinate with the North Delhi Municipal Corporation or any other authority for the remedial action. Further report may be filed by DPCC which may also mention adequacy of C&D waste processing in Delhi.

List again on 28.01.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 27, 2019
Original Application No. 02/2019
DV



WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>

37

Department wise Offtake data

1 message

Sapna.Rathore@ilfsindia.com <Sapna.Rathore@ilfsindia.com>
To: WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>
Cc: Singh.Sanjay@ilfsindia.com

Thu, Jan 23, 2020 at 12:27 PM

Dear Sir,

Please find attached herewith the sheet of Department wise offtake data.

Regards
Sapna

"This communication (including any accompanying documents) is intended only for the use of the addressee(s) and contains information that is PRIVILEGED AND CONFIDENTIAL. Unauthorized reading, dissemination, distribution or copying of this communication is prohibited. If you have received this communication in error, please notify us immediately at notesadmin@ilfsindia.com and promptly destroy the original communication and all copies taken thereof. Thank you for your cooperation. Communicating through email is not secure and capable of interception, corruption and delays. Anyone communicating with Infrastructure Leasing & Financial Services Ltd by email accepts the risks involved and their consequences"

 **DPCC Data.xlsx**
14K

Off-take of C&D Recycled Materials by the Government Departments in Delhi

S.N.	Name of Government Departments	Annual Offtake Target Fixed by MoHUA (FY 2019-20) (MT)	Cummulative Offtake from 1st April 19 to 15th Jan 20 (MT)	Percentage (%)	Offtake from 15th Dec to 15th Jan for Jahangirpuri	Offtake from 15th Dec to 15th Jan for all plants
1	CPWD	15000	3185	21.23	198.37	546.24
2	NBCC	30000	988	3.29	181.23	181.23
3	DMRC	1000	12	Nil	Nil	12.23
4	Railway Board	1000	0	Nil	Nil	0
5	NHAI	10,00,000	966	0.10	Nil	433.29
6	DDA	50000	33230	66.46	1346.07	5352.985
7	PWD	100000	20171	20.17	4462.96	5756.66
8	DSIIDC	200000	31466	31.47	6212.40	6212.4
9	Irrigation & Flood Control	100000	88282	44.14	1244.80	3002.72
10	New Delhi Municipal Council	10000	2757	27.57	300.20	372.7
11	East Delhi Municipal Corporation	25000	19804.8	79.22	38.59	3023.28
12	South Delhi Municipal Corporation	50000	26865	53.73	5240.27	5486.61
13	North Delhi Municipal Corporation	25000	55796	223.18	5288.07	5425.27
14	Private Parties				32924.87	33833.78
	Total	16,07,000	2,83,523	17.64	57437.83	

Offtake from 15th Dec to 15th Jan		Jahangirpuri	Mundka	Shastri Park	Total
S.N.	Name of Government Departments				
1	CPWD	198.37	22.60	325.27	546.24
2	NBCC	181.23	0.00	0.00	181.23
3	DMRC	0.00	12.23	0.00	12.23
4	Railway Board	0.00	0.00	0.00	0.00
5	NHAI	0.00	0.00	433.29	433.29
6	DDA	1346.07	406.88	3600.04	5352.99
7	PWD	4462.96	931.60	362.10	5756.66
8	DSIIDC	6212.40	0.00	0.00	6212.40
9	Irrigation & Flood Control	1244.80	154.37	1603.55	3002.72
10	New Delhi Municipal Council	300.20	10.57	61.93	372.70
11	East Delhi Municipal Corporation	38.59	0.00	2984.69	3023.28
12	South Delhi Municipal Corporation	5240.27	246.34	0.00	5486.61
13	North Delhi Municipal Corporation	5288.07	0.00	137.20	5425.27
14	Private Parties	32924.87	908.91		33833.78
	Total	57437.83			